

Criminal cases/Complaints pending against M.Ps /MLAs

PUNJAB & U.T.CHANDIGARH

AS ON 31.12.2025

Sr.No.	District Name	Previous Balance as on 01.12.2025	Institution	Disposal	Closing Balance as on 31.12.2025
1	Amritsar	10	0	0	10
2	Barnala	0	0	0	0
3	Bathinda	4	0	1	3
4	Faridkot	2	0	0	2
5	Fatehgarh Sahib	0	0	0	0
6	Fazilka	1	0	0	1
7	Ferozepur	1	0	0	1
8	Gurdaspur	1	0	0	1
9	Hoshiarpur	1	0	1	0
10	Jalandhar	8	0	0	8
11	Kapurthala	1	0	0	1
12	Ludhiana	12	0	1	11
13	Mansa	1	0	0	1
14	Moga	0	0	0	0
15	Pathankot	3	0	0	3
16	Patiala	5	0	0	5
17	Rupnagar	4	0	0	4
18	SAS Nagar	11	0	0	11
19	Sangrur	4	0	0	4
20	SBS Nagar	0	0	0	0
21	Sri Muktsar Sahib	0	2	0	2
22	Tarn Taran	2	0	0	2
TOTAL		71	2	3	70

U.T.Chandigarh	9	0	0	9
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Details of pending Criminal cases/Complaints against MPs/MLAs in the State of Punjab as on 31.12.2025

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/ Former	Title of the case assigned in the Court	No. in CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE	
1	Amritsar	SH. BALJINDER SINGH, AD&SJ, AMRITSAR		OM PARKASH SONI	FORMER	STATE OF PUNJAB VS OM PARKASH SONI	PC/9/2023 31.08.2023	PBAS01-015380-2023	20/09.07.2023	VIGILANCE BUREAU	13(2) PC ACT	5 YEARS	31.08.2023	31.08.2023	NA	05.08.2024	Case is fixed for 08.01.2026 for Prosecution Evidence.	--	49	12	37	--	Case is fixed for 08.01.2026 for Prosecution Evidence.
2	Amritsar	SH. SANJEEV KUNDI, AD&SJ, AMRITSAR		MS. GURIQBAL KAUR	FORMER	EX MLA GURIQBAL KAUR VS STATE	CRA/336/2024	PBAS01-020306-2024	28/18.07.2012	AIRPORT AMRITSAR	417 R/w 120 B, 471 R/w 120 B IPC	3 YEARS	04.12.2024(Appeal against Conviction	---	---	---	03/01/2026 Arguments	--	---	---	---	03/01/2026 Arguments	
3	Amritsar	MS. SUPREET KAUR, CJM, ASR	-- SH. SANJAY SINGH	SH. BIKRAMJIT SINGH MAJITHIA	FORMER SITTING	BIKRAMJIT SINGH VS SANJAY SINGH & OTHERS	COMI/264/2016	PBAS030036 002016	-	SADAR	190 CRPC U/s 499,500, 501,502, 120-B,34 IPC	2 YEARS	-	18.11.2016	19.05.2016	18.11.2016	Case is fixed for 06.01.2026 for Evidence.	-	5	5	0	1 YEAR	Case is fixed for 06.01.2026 for Evidence.
4	Amritsar	MS. SUPREET KAUR, CJM, ASR		SH. MALKEET SINGH AR	FORMER	STATE VS LOVE KIRANPREET SINGH & OTHERS	CHI/2171/2021	PBAS030211 232021	203/2020	CIVIL LINES	U/S 188/270 IPC	6 MONTHS OR FINE OF RS. 1000/-	08.11.2021	27.03.2023	--	27.03.2023	Case is fixed for 17.01.2026 for awaiting further orders from Hon'ble High Court.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	10	8	0	-	Case is fixed for 17.01.2026 for awaiting further orders from Hon'ble High Court.
5	Amritsar	MS. SUPREET KAUR, CJM, ASR	SH. GURJIT SINGH AUJLA	-	SITTING	BHAGWAN VALMIKI VEER SANGATHA N VS GURJIT SINGH AUJLA	COMI/272/2025	PBAS030125 382024	NA	SADAR	U/S 499/500 IPC	2 YEARS OR FINE OR BOTH	NA	NA	NA	NA	Case is fixed for 20.01.2026 for Appearance	--	--	--	--	Case is fixed for 20.01.2026 for Appearance	
6	Amritsar	MS. SUPREET KAUR, CJM, ASR	-	SH. ANIL JOSHI	FORMER	STATE VS RANJIT SINGH AND ANOTHER	CHI/2107/2022	PBAS030261 802022	206/2021	SADAR	188/269/270 IPC and 51 National Disaster Management and 3 Epidemic Disease Act	2 YEARS	21.12.2022	Charge yet to be framed	--	Charge yet to be framed	No further order has been received from Hon'ble High Court. Case is adjourned to 31.01.2026 for awaiting further order from Hon'ble High Court.	STAYED BY Hon'ble PHHC at CHANDIGARH CRM-M 45305-2023	11	--	--	--	No further order has been received from Hon'ble High Court. Case is adjourned to 31.01.2026 for awaiting further order from Hon'ble High Court.
7	Amritsar	MS. SUPREET KAUR, CJM, ASR		SH. BIKRAMJIT SINGH MAJITHIA	FORMER	STATE VS BIKRAMJIT SINGH MAJITHIA	CHI/212/2023	PBAS03-004001-2023	09/2022	SULTANWIND	188 IPC 51 DISASTER MANAGEMENT ACT	6 MONTHS	13/02/23	13/02/23	--	Charges yet to be framed	Case is fixed for 17.01.2026 for Appearance.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	14	-	-	-	Case is fixed for 17.01.2026 for Appearance.
8	Amritsar	SH. PALWINDER SINGH, SDJM, AMRITSAR		SH. AMARPAL SINGH @ BONNY	FORMER	STATE VS AMARPAL SINGH @ BONNY	CHI/252/2021	PBASA10020 43-2021	169/2020	AJNALA	U/S 188/270 IPC	5 YEARS	10.09.2021	16.05.2023	NA	NA	No further order received from the Hon'ble High Court, Chandigarh. Same be awaited till 13.01.2026.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	-	-	-	6 MONTHS	No further order received from the Hon'ble High Court, Chandigarh. Same be awaited till 13.01.2026.
9	Amritsar	MS. SATWINDERJIT KAUR, CJD CUM JMIC, AJNALA		SH. VEER SINGH	FORMER	STATE VS VEER SINGH	CHA/476/2021	PBASA10020 392021	152/2020	LOPOKE	U/S 188/270 IPC	5 YEARS	10.09.2021	24.11.2022		24.11.2022	No further order received from the Hon'ble High Court, Chandigarh. Same be awaited till 22.04.2026.	STAYED BY Hon'ble PHHC at CHANDIGARH CWP-PIL-29-2021(O&M)	-	-	-	6 MONTHS	No further order received from the Hon'ble High Court, Chandigarh. Same be awaited till 22.04.2026.
10	Amritsar	MS. RAMANDEEP KAUR, JMIC, BABA BAKALA		SH. MANJIT SINGH	FORMER	POORAN SINGH VS MANJIT SINGH & OTHERS	COMA/20/2015	PBASB10007 972015		KHILCHIAN	U/S 326,321,323, 341,148,149 IPC	Upto 10 YEARS	NA	NA	13.10.2015	NA	Case is fixed for 08.01.2026 for Appearance.	-	-	-	-	Case is fixed for 08.01.2026 for Appearance.	

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case assigned in the Court	CNR No.	Date number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected date of completion of trial	Comments of DISTRICT & SESSIONS JUDGE	
11	Bathinda	MS. SURINDER PAL KAUR, AD&SJ, BATHINDA.	-	AMIT RATTAN	SITTING	STATE OF PUNJAB VS AMIT RATTAN.	PC/4/2023	PBBT01-004216-2023	01/16.02.2023	PS VIGILANCE BUREAU	77-A ACT	PC	-	17/04/23	NA	NA	CHARGE NOT FRAMED	AN APPLICATION FOR EXEMPTING PERSONAL PRESENCE OF ACCUSED AMIT RATTAN HAS BEEN FILED FOR THE REASONS DISCLOSED IN THE APPLICATION, HIS PRESENCE IS EXEMPTED FOR TODAY ONLY. FURTHER ORDER FROM HON'BLE HIGH COURT NOT RECEIVED BACK. BE AWAITED TILL 03.01.2026. COUNSEL FOR APPLICANT SANGAT KAUR MOVED AN APPLICATION FOR RELEASE OF FDR BEARING A/C NO.4434560931 FOR RS.10.00,000/- OF SBI BRANCH HNI LEELA BHAWAN, OPPOSITE INCOME TAX OFFICE, PATTIALA. VIDE ORDER DATED 04.08.2023 ACCUSED WAS GRANTED PERMISSION TO TRAVEL DUBAI ON HIS FURNISHING SURETAK. THE SUM OF RS.10 LAKH ACCUSED HAS COMPLIED THE TERMS OF THE ABOVE SAID ORDERS, SO ABOVE SAID FDR TO APPLICANT SANGAT KAUR BE RETURNED. NECESSARY INTIMATION BE SENT TO CONCERNED QUARTER.	YES (ORDER PASSED BY HON'BLE HIGH COURT IN CWP NO.16384-2024 IN WHICH THE OPERATION OF THE IMPUGNED PROSECUTION SANCTION DATED 02.08.2023 ANNEXURE P2 IS ORDERED TO BE STAYED)	34	0	34	APPROXIMATELY THREE YEAR (AFTER VACATION OF STAY)	ALL THE CONCERNED OFFICERS HAVE BEEN DIRECTED TO EXPEDITE DISPOSAL OF THESE CASES BY AVOIDING UNNECESSARY AND LONG ADJOURNMENTS.
	Bathinda	MS. SURINDER PAL KAUR, AD&SJ, BATHINDA.	-	HARMANDER SINGH JASSI	FORMER	HARMANDE R SINGH JASSI VS STATE OF PUNJAB	CRA-133-2021	PBBT01-1007445-2021	727/02.05.2015	RPF POST BATHINDA	146/145/14 7/174 RAILWAY ACT	PROBATION VIDE ORDER DATED 09.09.2021 BY TRAIL COURT	11-08-2016	--	--	--		DECIDED ON 10.12.2025						
12	Bathinda	SH. INDERJEET SINGH, JMIC, BATHINDA.	-	SARUP CHAND SINGLA	FORMER	STATE VS HARPINDE R SINGH	CHI/495/2020	PBBT03005 0512020	48/23.06.2020	THERMAL, BATHINDA	188/269/27 0 IPC	-	30.07.2021	NA	NA	CHARGE NOT FRAMED	NO FURTHER ORDERS OF THE HON'BLE HIGH COURT RECEIVED. SINCE THE PROCEEDINGS OF THE PRESENT CASE HAVE BEEN STAYED BY THE HON'BLE HIGH COURT, SO PRESENCE OF ACCUSED/APPEARING ACCUSED IS EXEMPTED TILL THE FINAL DECISION OF THE MATTER/CASE PENDING BEFORE THE HON'BLE HIGH COURT. NOW TO COME UP ON 25.03.2026 FOR AWAITING FURTHER ORDERS OF THE HON'BLE HIGH COURT.	YES (ORDER PASSED IN CRM-M-16839-2024 AS PER WHICH THE CASE IS STAYED TILL STAY ORDERS PASSED IN CWP-PIL-29-2021 & CWP-PIL-112-2023 REMAINS OPERATIONAL)	24	0	24	APPROXIMATELY ONE YEAR AFTER VACATION OF STAY	ALL THE CONCERNED OFFICERS HAVE BEEN DIRECTED TO EXPEDITE DISPOSAL OF THESE CASES BY AVOIDING UNNECESSARY AND LONG ADJOURNMENTS.	
13	Bathinda	SH. INDERJEET SINGH, JMIC, BATHINDA.	KANGNA RANOUT	-	SITTING	MAHINDER KAUR VS KANGNA RANOUT	COMI/01/2021	PBBT03005 0512020	48/23.06.2020	THERMAL, BATHINDA	188/269/27 0 IPC	-	30.07.2021	NA	NA	--	NO CWP PRESENT. COUNSEL FOR THE COMPLAINANT REQUESTED FOR SHORT ADJOURNMENT BY STATING THAT HE WILL FILE LIST OF WITNESSES TO BE SUMMONED. REQUEST CONSIDERED AND ALLOWED. AT THE SAME TIME, EXEMPTION APPLICATION HAS BEEN FILED BY THE COUNSEL FOR THE ACCUSED ON THE GROUND THAT ACCUSED IS SITTING MEMBER OF PARLIAMENT AND IS NOT AVAILABLE DUE TO ON GOING WINTER SESSION. REQUEST CONSIDERED AND ALLOWED. THE PRESENCE OF ACCUSED IS EXEMPTED FOR TODAY ONLY. LET FILE BE PUT ON 05.01.2026 FOR REMAINING CWS AS WELL AS FOR ADDRESSING ARGUMENTS ON THE PENDING APPLICATION FOR PERMANENT EXEMPTION OF THE ACCUSED.	---	-	-	-	APPROXIMATELY ONE YEAR	-DO-	

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
14	Faridkot	Sh. Krishan Kant Jain, Ld. Additional Sessions Judge, Faridkot	NIL	Kushaldeep Singh Dhillon	Former	State Vs. Kushaldeep Singh Dhillon	PC/1/2023	PBFD01-002815-2023	13/16.05.2023	Vigilance Bureau Ferozepur Range	13(1)B, 13(2) PC and 120B IPC	10 Years	13.07.2023	Nil	Nil	24.11.2023	09.01.2026 for prosecution Evidence	Nil	47	41	6	2 Years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest
15	Faridkot	Sh. Krishan Kant Jain, Ld. Additional Sessions Judge, Faridkot	Sukhbir Singh Badal		Former	State Vs. Parkash Singh Badal & Anr.	SC/160/2023	PBFD01-005174-2023	129/07.08.2018	City Kotkapura	307,119,109, 153,295A,32 3,324,341,42 7,504,34,120 B,IPC and 27/54/59 Arms Act.	10 Years and fine	24.02.2023	Nil	NIL	Nil	01/01/2026 for Charge Matter raised by Hon'ble High Court on an order passed in CRIM.4796/2019 with CRIM.5001/2019 to CRIM.4796/2019	Yes	218	Nil	218	3 years	In compliance to the letter No. 1047 Spl dated 29.09.2020 and No. 907/Spl./Gaz.II.17 dated 27.05.2022 officer concerned has been directed to expedite the case at the earliest
	Fatehgarh Sahib																						
16	Fazilka	Sh. Ajit Pal Singh,AD&SJ Fazilka	-	Sukhpal Singh Khaira	Sitting.	State v/s Sukhpal Singh Khaira etc.	NDPS/ 32/2024	PBFZC00005062024	35 dated 05.03.2015	Sadar Jalalabad.	21,24,25,27, 28,29,30/61/ 85 NDPS ACT,25,54,5 9 Arms Act,66 Information Technology Act,Enhance d offence U/s 27-A,27-B NDPS Act, 201 IPC	20 Year	20.01.2024	20.01.2024	-	Charge Not Framed so far.	Personal appearance of accused Sukhpal Khaira & Gurpreet Singh @ Gopi is exempted on the basis of reason mentioned in their separate applications. Further orders from Hon'ble Supreme Court of India not received (SLP (Crl.) No. 2100/2024), Now matter stands adjourned to 02.01.2026 for awaiting further order of Hon'ble Supreme Court of India and in the alternative for arguments on the question of charge.	Yes	50	-	-	1 year.	Case is pending for awaiting further order of Hon'ble Supreme Court of India in SLP (Crl. No. 2100/2024) and in the alternative for arguments on the question of charge for 02.01.2026 as the personal appearance of accused Sukhpal Khaira is exempted on the basis of reason mentioned in the application and Accused Gurpreet Singh @ Gopi is on bail. The concerned presiding officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble High Court.
17	Ferozepur	Ms. Lukhvinder Kaur, Addl. Distt. & Sessions Judge, Ferozepur	-	Satkar Kaur Gehri	Former	State Vs Satkar Kaur Gehri & Anr.	PC/31/2023	PBFZ010079212023	23/18.09.2023	VB	13(1)B, 13(2) PC ACT and 120B IPC	10 years	14.11.2023	14.11.2023	-	07.06.2024	For Prosecution Evidence 06.01.2026	No	48+4= 52	49 (40 examined + 9 given up)	3	By 15.02.2026 as 03 witnesses of Prosecution are to be examined	The Court concerned has been directed to make strenuous efforts to dispose of the case, at the earliest and no adjournment be given except for the special/ substantial reasons to be recorded on moving of written application by the concerned party
18	Gurdaspur	Sh.Ravipal Singh, SDJM, Batala		Simranjit Singh Bains	Former	State Vs Simranjit Singh Bains Etc.	CHI/833/2021	PBGDDA100 36942021	138 dated 08.09.2019	CITY BATALA	186,353,451, 177,147,505, 506,189 IPC	3 years	09.09.2021	NA	NA	NA	03.01.2026 for arguments on application u/s 311 Cr.PC	NO	35	25	10	Two months(Approximately)	The case has been making progress at proper pace
	Hoshiarpur	Sh. Suresh Kumar Goyal, ACJM,NA Hoshiarpur	Jasbir Raja	Singh	Sitting	Rajinder Singh Tohra vs Jasbir Singh Raja	COMI-3289/2013	PBHO03-001102-2011	-----	-----	U/s 420/465/467/ 471/477A/12	7 years with Fine	-----	-----	05.05.2011	Charge not yet framed.	Accused discharged vide order dated 16.12.2025	--	---	---	---	The case has been decided by the concerned court vide order dated 16.12.2025.	

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
19	JALANDHAR	SH. RAJEEV KBERI, ASJ, JALANDHAR	-	BHARAT BHUSHAN ALAS ASHU	FORMER	DIRECTOR OF ENFORCEMENT GOVT. OF INDIA VS BHARAT BHUSHAN SHARMA ALIAS ASHU	COMA-24/2024	PBJL0101378 22024	-	DIRECTOR OF ENFORCEMENT GOVT. OF INDIA	COMPLAIN TU/S 44 & 45 OF THE PREVENTION OF THE MONEY LAUNDERING ACT 2002	7 YEARS	-	-	26-09-2024	NOT YET FRAMED	ARGUMENTS AND 27.01.2026	NOT STAYED	64	0	64	5 YEARS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST AND PROACTIVE STEPS FOR EARLY DISPOSAL OF THE CASES PENDING AGAINST SITTING OR FORMER MP/MLAs .
20	JALANDHAR	SH. PARMINDER SINGH RAI, ADDITIONAL DISTRICT & SESSIONS JUDGE JALANDHAR		SH. RAMAN ARORA	SITTING	STATE OF PUNJAB VS SUKHDEV VASHIST & OTHERS	PC/6/2025	PBJL01-011117-2025	14.05.2025/23	PS VIGILANCE BUREAU	U/S 7/7A OF PC ACT, 61(2) 238,308(2) BNS	7 YEARS	14.07.2025	14.07.2025	-	CHARGES NOT FRAMED YET	FOR CHARGE AND 21.01.2026	NA	90	0	90	1 YEAR	-DO-
21	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI 2715/2021	PBJL0301552 22021	56 DATED 13.03.2020	PS- RAMA MANDI	150/138(1)B THE ELECTRICITY ACT 2003 AND 336 IPC	138-B(50 Rs FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE Rs 250/-)	11.11.2021	11.11.2021		NOT YET FRAMED	17.01.2026 CHARGE	STAYED	9	0	9	(VIDE ORDER DATED 10.08.2023 IN CRM-M-39230-2023 TITLED AS "SIMARJIT SINGH BAINS VS STATE OF PUNJAB" TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON'BLE HIGH COURT I.e 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024)	
22	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI 2716/2021	PBJL0301553 12021	57 DATED 13.03.2020	DIV NO. 8, JAL.	138-B, 150 THE ELECTRICITY ACT 2003 AND 336 IPC	138-B(50 Rs FINE), 150 ELECTRICITY ACT (06 MONTH TO 05 YEARS IMPRISONMENT, 336 IPC (03 MONTH IMPRISONMENT AND FINE Rs 250/-)	11.11.2021	11.11.2021		NOT YET FRAMED	06.01.2026 CONSIDERATION	STAYED	8	0	8	(VIDE ORDER DATED 10.08.2023 IN CRM-M-39230-2023 TITLED AS "SIMARJIT SINGH BAINS VS STATE OF PUNJAB" TRIAL COURT IS DIRECTED TO GIVE A DATE BEYOND THE DATE FIXED BY HON'BLE HIGH COURT I.e 16.10.2023, INTERIM ORDER CONTINUED TILL 18.01.2024)) -DO-	

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23	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		1) SIMARNJIT SINGH BAINS 2) BALWINDER SINGH BAINS	FORMER	STATE VS JASBIR SINGH AND OTHERS	CHI 2423/2021	PBJL0301260 52021	273 DATED 17.09.2020	DIV NO. 8, JAL.	188 IPC, 3 ED ACT, 51 DM ACT	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	15.09.2021(SUPPLEMENTARY CHALLAN OF SIMARNJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)	15.09.2021(SUPPLEMENTARY CHALLAN OF SIMARNJIT SINGH BAINS AND BALWINDER SINGH BAINS PRESENTED ON 01.11.2021)		NOT YET FRAMED	08.01.2026 AWAITING ORDER FROM HIGHER COURT	NOT STAYED	7	0	7	SIX MONTHS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST AND PROACTIVE STEPS FOR EARLY DISPOSAL OF THE CASES PENDING AGAINST SITTING OR FORMER MP/MLAs .
24	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS SHEETAL ANGURAL & OTHERS	CHI/851/2018	PBJL0301608 72018	63 DATED 18.05.2017	DIV NO. 6, JAL.	506/509 IPC	506-IMPRISONMENT FOR 2 YEARS, OR FINE, OR BOTH, 509- SIMPLE IMPRISONMENT FOR 1 YEAR, OR FINE, OR BOTH	21.05.2018	21.05.2018		06.06.2022	19.01.2026 CONSIDERATION	NOT STAYED	5	5	0	SIX MONTHS	-DO-
25	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		1. SHEETAL ANGURAL(FO RMER) 2. MOHINDER BHAGAT (SITTING)	FORMER AND SITTING	STATE VS RAVI MAHINDRU AND OTHERS	CHI/1899/2018	PBJL0303297 22018	213 DATED 13.12.2017	PS- BASTI BAWA KHEL, JALANDHAR	143/149/186/ 505 IPC	143-IMPRISONMENT FOR 6 MONTHS OR FINE OR BOTH 186-IMPRISONMENT FOR 3 MONTHS OR FINE OF 500 RUPEES, OR BOTH 505,149- IMPRISONMENT FOR 3 YEARS OR FINE OR BOTH	22.11.2018	22.11.2018		20.11.2024	09.01.2026 313 CR.P.C.	NOT STAYED	7	5	2	SIX MONTHS	AS PER THE DIRECTIONS ISSUED BY HON'BLE HIGH COURT VIDE LETTER NO 1047 SPL GAZ-II(10/15) DATED 29.02.2020 THE CONCERNED JUDICIAL OFFICERS ARE BEING DIRECTED TO TAKE EARNEST AND PROACTIVE STEPS FOR EARLY DISPOSAL OF THE CASES PENDING AGAINST SITTING OR FORMER MP/MLAs .
26	JALANDHAR	DR. SUSHIL BODH, PCS, CJM JALANDHAR		SHEETAL ANGURAL	FORMER	STATE VS HARMANPREET SINGH	CHI/136/2023	PBJL0300160 42023	139 DATED 26.06.2018	PS- RAMA MANDI, JALANDHAR	U/S 188 IPC	01 MONTH TO 06 MONTH IMPRISONMENT / FINE Rs 200 TO 1000/-	31.01.2023	31.01.2023		16.05.2025	09.01.2026 CONSIDERATION	NOT STAYED	15	12	3	SIX MONTHS	-DO-
27	Kapurthala	Ms. Vineeta Luthra , CJM, Kapurthala	-	Rana Gurjot Singh	Sitting	Manju Rana Vs Rana Gurjot Singh	COMI/12/2022	PBKP030052 22022	----	----	U/s 191, 193, 195, 199 IPC	3 Years	----	----	09.02.2022	----	Preliminary Evidence, 20.01.2026	NIL	----	----	----	The concerned Courts have been directed to make strenuous efforts to dispose of the cases, at the earliest and no adjournment be given except for the special/substantial reasons to be recorded on moving of written application by the concerned party	

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
28	Ludhiana	SH. HARVINDER SINGH, ASJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS KAMALJIT SINGH	SC/36170/2013	PBLD01-008061-2013	113/19.06.2009	SADAR LUDHIANA	186, 353, 332, 333, 307, 394, 148, 149, 120B, IPC AND 25, 27, 54, 59 ARMS ACT	LIFE IMPRISONMENT	16.09.2009	07.06.2017	N/A	N/A	Further order from Hon'ble High Court not received. So, now the case is adjourned to 17.01.2026 for awaiting further order of Hon'ble High Court.	Yes as per order dated 20.09.2017 in LPA/1809/2017 by Hon'ble High Court.	22	1	21	Around one Year	Comments - Kindly refer to the Hon'ble High Court Letter No. 1047 Spl. Gaz- II(10/15) dated 29.09.2020 on the subject cited above. It is submitted that now there are now total 11 cases falling under the subject cited matter pending in the Ludhiana Sessions Division. One case at the end of the list has been decided in the month of December, 2025. Now, Out of these 11 cases 5 cases are stayed by Hon'ble High Court as reported by concerned courts. It is further submitted that strenuous efforts are being made to dispose of the cases at the earliest.
29	Ludhiana	MS. AMANDEEP KAUR, ASJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	SC/181/2023	PBLD01-004523-2023	19/08.02.2022	SHIMLA PURI	307,427,148, 149,506,188, 336 IPC AND 25,27,54,59 ARMS ACT AND 51 DISASTER MANAGEMENT ACT 339 AND 3 EPIDEMIC DISEASES ACT-375 AND 127 REPRESENTATION OF THE PEOPLE ACT-900	LIFE IMPRISONMENT	21.02.2023	10.01.2025	N/A	N/A	Case adjourned for 16.01.2026 for prosecution evidence.	Not stayed	32	0	32	Around one year	-do-
30	Ludhiana	MS. RADHIKA PURI, ASJ, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	SC/141/2023	PBLD01-003958-2023	180/10.07.2021	DIVISION NO.6	376,354,354 a,506,120B OF IPC	Rigorous imprisonment not less than 7 years may extend to life imprisonment and liable to fine	10.11.2021	N/A	N/A	N/A	16.01.2026 for awaiting order.	Stayed as per order Hon'ble High court order in CRM-14273-2025 in CRM-M-50284-2023 Simranjeet Singh Bains Vs SOP	24	0	24	Two and Half Year.	-do-

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case assigned in the Court	No. in	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of DISTRICT & SESSIONS JUDGE
31	Ludhiana	MS. DAZY BANGARH, CJSO cum CJM, LDH	N/A	CAPT. AMRINDER SINGH	FORMER	ITO VS AMRINDER SINGH	COMA/12412/2016	PBLD03-018136-2016	N/A	N/A	176/177/181/186/187/193/199 IPC AND 277 OF IT ACT	UPTO SEVEN YEARS	N/A	N/A	01/12/2016	NOT FRAMED	On Appearance for 16.01.2026	Not stayed	4	4 (Prelimry Evidence)	4	3 months -do-		
32	Ludhiana	MS. DAZY BANGARH, CJSO cum CJM, LDH	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS	CHI/40627/2021	PBLD03-040627-2021	325/06.09.2020	DIVISION NO.8	188,505, IPC 3 EPIDEMIC DISEASE ACT, 1897, 54 DISASTER MANAGEMENT ACT	THREE YEARS	13.09.2021	29.08.2023	N/A	N/A	Consideration on application for 16.01.2026	Not stayed	7	5	2	3 months -do-		
33	Ludhiana	MS. DAZY BANGARH, CJSO cum CJM, LDH	Rvneet Singh Bittu	BHARAT BHUSHAN ASHU SANJAY TALWAR	FORMAR	STATE VS RAVNEET SINGH BITTU	CHI/1014/2025	PBLD03-010263-2025	14/28.02.2024	DIV. NO. 1	353,186,34 IPC	TWO YEARS	07.03.2025	Charge not framed	N/A	N/A	On argument for 06.01.2026	Not stayed	10	10	0	3 months -do-		
34	Ludhiana	MS. DAZY BANGARH, CJSO cum CJM, LDH	SANJAY SINGH	BIKRAM SINGH MAJITHIA	SITTING	BIKRAM SINGH MAJITHIA VS SANJAY SINGH	CRM/69/2016	PBLD03-000474-2016	N/A	JODHAN	500, 502, IPC 501, 120-B2	2 YEARS	N/A	N/A	12.01.2016	12.09.2016 (Notice of accusation)	Awaiting Order for 03.01.2026	YES vide order dated 11.08.2023 in CRM-M39744/2023 of Hon'ble High Court, the trial court is directed to give a date beyond the date fixed by this court.	8	6	2	1 year -do-		
35	Ludhiana	MS. DAZY BANGARH, CJSO cum CJM, LDH	N/A	KULDEEP SINGH VAID	FORMER	STATE VS KULDEEP SINGH VAID	CHA/414/2023	PBLD03-051864-2023	59/2023	DIV NO. 5	61-1-14 OF EXCISE ACT	IMPRISONMENT FOR 2 YEARS OR WITH FINE OR BOTH	26.07.2023	26.07.2023	NIL	N/A	16.01.2026 for awaiting File	NO	9	0	9	1 Year -do-		
36	Ludhiana	Sh. Gaurav Gupta, JMIC	N/A		FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17216/2021	PBLD03-037911-2021	128/16.05.2021	DIVISION NO.6	294,188,269, 160 IPC AND 51B OF DISASTER MANAGEMENT	6 MONTHS/FINE OR BOTH	06.09.2021	N/A	N/A	N/A	Awaiting orders for 03.04.2026	YES Hon'ble High Court has stayed the cases registered during Covid-19 period of offence u/s 188,269,270 IPC	10	N/A	N/A	1 year -do-		
37	Ludhiana	Sh. Gurinder Singh, JMIC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE VS SIMRANJIT SINGH BAINS & OTHERS	CHI/17215/2021	PBLD03-037932-2021	207/21.10.2015	DIVISION NO.7	353,186,332/188,149 IPC	3 YEARS	06.09.2021	N/A	N/A	N/A	Awaiting orders from Hon'ble High Court for 20.01.2026	Proceedings stayed vide order dated 08.05.2023 in CRM-M-23232-2023 passed by the Hon'ble Punjab and Haryana High Court vide which trial court ordered to adjourned the case beyond the date fixed before the Hon'ble High Court.	16	0	16	ABOUT 1 YEAR AND 6 MONTHS		
38	Ludhiana	Sh. Gurinder Singh, JMIC	N/A	RAJINDERPAL KAUR	SITTING	STATE VS HARPREET SINGH & OTHERS	CHI/15991/2021	PBLD03-016766-2021	49/05.03.2015	DAKHA	406,420,120 B IPC	7 YEARS	14.10.2020	09.08.2023	N/A	N/A	PROSECUTION EVIDENCE FOR 08.01.2026	Not stayed	21	5	16	2 years -do-		

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	Ludhiana	Ms. Prabhjot Kaur Sandhu, JMIC	N/A	SIMRANJIT SINGH BAINS	FORMER	STATE OF PUNJAB VS SIMARJEET SINGH BAINS	CRM/3733/2025	PBLD03-045677-2025	N/A	Shimlapuri	Contempt	Registration of FIR SI upto 6 months and on Fine upto Rs. 2000	N/A	N/A	13/08/2025	N/A	Decided on 02.12.2025	NO	N/A	N/A	N/A	Decided -do-	
39	Mansa	Sh. Rajinder Singh Nagpal, Additional Chief Judicial Magistrate, Mansa		Nazar Singh Manshahia (Former MLA) vs Bhagwant Singh Mann MP now MLA	Sitting	Nazar Singh Vs Bhagwant Mann MP	COMI/177/2019	PBMNO-3001785-2019	NIL	City I Mansa	500,501,502 IPC	2 Years	NIL	NIL	30/07/19	Not Framed Yet	For the reasons mention in the applications, personal appearance of accused R.S Jolly, Naresh Kumar and Bhagwant Mann is exempted for today only. Learned Counsel for parties have stated at bar that there are chances of compromise between the parties. Heard, in view of their oral request, adjourned to 14.01.2026 for further proceeding.	NIL	6nil	6nil	6nil	For the reasons mention in the applications, personal appearance of accused R.S Jolly, Naresh Kumar and Bhagwant Mann is exempted for today only. Learned Counsel for parties have stated at bar that there are chances of compromise between the parties. Heard, in view of their oral request, adjourned to 14.01.2026 for further proceeding. -This is the order passed by Lt. Trial Court dealing with the matter.	
	Moga												NIL										
40	Pathankot	Ms. Ekta Uppal, Additional District and Sessions Judge, Pathankot	-	Sh. Joginder Pal son of Sh. Paras Ram, R/o Deep Nagar Colony, Sujanpur, District Pathankot.	Former	State Vs Joginder Pal & Ors.	Challan presented on 06.06.2024 CHA/02/2025 and transferred to court of Sessions on 22-08-2025	PBPO01-003823-2025	FIR no. 88, dated 29.12.2023	Taragarh, District Pathankot	21(1) of Mines and Minerals (Development and Regulation) Act, 1957 maximum imprisonment for a term which may extend to five years, or with fine which may extend to twenty five thousand rupees, or with both.	1) U/S:- 21(1) of Mines and Minerals (Development and Regulation) Act, 1957 maximum imprisonment for a term which may extend to five years, or with fine which may extend to twenty five thousand rupees, or with both. 2) U/S:- 379 IPC Imprisonment for 3 years or fine or both. 3) U/S:-353 IPC Imprisonment for two years, or fine, or both. 4) U/S:- 332 IPC Imprisonment for 3 years, or fine, or both. 5) U/Sec:- 186 IPC Imprisonment for 3 months, or fine of 500 rupees, or both. 6) U/S:- 34 IPC	06-06-2024	02.07.2024	----	----	No PW is present. Case is adjourned to 03.01.2026 for the Prosecution Evidence.	No	17	17	0	----	Prosecution Evidence

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41	Pathankot	Ms. Babita, CJ(JD)-cum JMIC Pathankot	--	Sh. Ranbir Singh Nikka, MLA from Nurpur Constituency District Kangra (H.P)	Sitting	State Vs Ashok Kumar & another	CHI/585/2021	PBPO03-001909-2021	121/ 05-06-2020	Division No. 2 Pathankot	U/s 188, 269, 270 IPC	U/s 188- upto 1 month imprisonment or fine or both U/s 269- 6 months imprisonment or fine or both U/s 270- 2 Years imprisonment or fine or both	20-05-2021	-----	-----	Charge not framed yet	Awaiting Order of Hon'ble High Court as vide order dated 19.04.2023 in CRM-M 26324-2021 titled as "Ashok Kumar & Others Vs State of Punjab. Trial Court is directed to adjourn the case pending before it, beyond the date fixed in present petition. Next date is 03.01.2026	Yes	14	---	14	Proceedings initiated before Hon'ble High Court regarding quashing of FIR Stayed by Hon'ble High Court	
42	Pathankot	Sh. Aasdeep Singh, CJJD-cum-JMIC, Pathankot	Sh. Joginder Pal son of Sh. Paras Ram, R/o Bani Lodhi, District Pathankot.	Former	State vs. Sukhbir Singh and others	CHI/373/2025	PBP003002 9232025	95 DATED 01.12.2024	Taragarh	126(2),285, 190 BNS, LATER ON ADDED 191(2) BNS,	U/s 126(2) :- simple imprisonment 1 month and fine 5000/-, U/s 285 :- fine 5000/- U/s 191 :- 2 years	15.07.2025	--	--	--	Charges framed. Now the case is adjourned to 31.01.2026 for the prosecution evidence.	No	12	0	12	--- Prosecution Evidence	
43	PATIALA	Sh. Harjeet Singh, ADJ, Patiala	-	Madan Lal Jalalpur	Former	State Vs Harjeet Kaur Sarpanch	PC/9/2022	PBPT01-008703-2022	12/2022	P.S. VIGILANCE BUREAU	7 PC ACT	7 years	18.07.2025	---	---	---	05.01.2026 HEARING/TALBI	---	---	---	---	During the month of December, 2025, Fresh notice to accused Dinesh Kumar Bansal be again issued for 05.01.2026. Non-bailable warrants issued to accused Jasvir Chand be again issued for the date made to fixed. Notice regarding completion calling the death report of Surjit Singh trial as from SHO be also soon as again issued the date possible fixed. Arguments on application for discharge of accused Lakhvir Singh not addressed. Counsel for accused is directed to argue on the said application positively on the date fixed.	

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44	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	SIMRAN JEET SINGH BAINS	Former	BRAHM MOHINDRA VS SIMRANJEET SINGH BAINS	COMI-134/2018	PBPT03012 725-2018	COMP CASE	CIVIL LINES PATIALA	499,500 IPC	7 years	---	---	01/08/18	---	defence evidence for 08.01.2026	---	23	23	none	every effort will be made to complete the trial as soon as possible	During the month of December, 2025, An application for exemption from personal appearance of accused and adjournment of next date of hearing has been filed on the ground that accused is busy in Block Samiti Elections. Heard. In view of the application, personal appearance of accused is exempted for today only. Remaining arguments not addressed. Now to come up on 08.01.2026 for remaining arguments and for defence evidence, if any.
45	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Harinder Pal Singh Chandumajra	Former	State of Punjab Vs. Harinderpal Singh Chandumajra	CHI/854/22	PBPT03016 8962022	---	Sadar Patiala	177 MV Act 1954, 133 Representation of People Act and 283,188 I.P.C	7 years	04.11.2022	---	04/11/22	04.11.2023	Prosecution evidence for 02.01.2026	---	8	5	none	every effort will be made to complete the trial as soon as possible	During the month of December, 2025, No PW is present. PW-PC Jaswinder Singh has not come present despite service. He will be summoned through bailable warrants in the sum of Rs.10,000/- with one surety in the like amount for 02.01.2026. Let, fresh notice to PW-Harmandeep Singh, Major be issued for said date.
46	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Harmeet Singh	Sitting	State Vs. Harmeet Singh	COMI/90/2023	PBPT03004 2352023	16/10.02.2022	Julkan	193,199,12 5-A IPC Representation of People Act	7 years	---	---	20.04.2023	--	For awaiting order of Hon'ble High Court for 14.01.2026	Yes, vide order dt. 02.09.2024 in CRM-M-42686-2024	16	5	13	every effort will be made to complete the trial as soon as possible	During the month of December, 2025, No report made by concerned Ahmad. He is warned to be careful in future. No further orders received from the Hon'ble High Court. Now to come up on 14.01.2026 for awaiting further order from Hon'ble High Court.

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
47	PATIALA	Ms. Ekta Sahota, CJM-cum-ACJSD, Patiala	-	Dr. Balbir Singh	Sitting	Sweta Jindal vs Dr. Balbir Singh	COMI/264/2025	PBPT03009 3762025	---	Tripuri Patiala	114,115(2)5 6,61,74 75(1)-(i) & (ii), 76, 78,79, 351(1), 351(2), 351(3), 351(4), 356(1), 356(2), 3(5) of BNS	---	---	---	30.09.205	---	Appearance of Accused for 09.01.2026	---	5	---	---	every effort will be made to file has been completed summoned by Ld. the Appellate Court. Fresh trial as power of attorney filed soon as on behalf of possible respondent No. 5. Now to come up on 09.01.2026 for awaiting original file.	
48	Rupnagar	Ms. Manjot Kaur, District & Sessions Judge, Rupnagar		Balbir Singh	Sitting	Balbir Singh vs state of Punjab	CRA/95/2022	PBRO01-002406-2022	85/2011	Sri Chamkaur Sahib	323,324,32 5,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 31-01-2026	No	0	0	0	N/A	Ld. presiding officers are asked to decide these cases expeditiously by giving shorty adjournments.
49	Rupnagar	Ms. Manjot Kaur, District & Sessions Judge, Rupnagar		Balbir Singh	Sitting	Mewa Singh vs Balbir Singh	CRR/63/2022	PBRO01-002685-2022	85/2011	Sri Chamkaur Sahib	323,324,32 5,506,34 IPC		N/A	N/A	N/A	N/A	Arguments, 31-01-2026	No	0	0	0	N/A	-do-
50	Rupnagar	Sh. Ashish Thathai ACJM, Rupnagar		Balbir Singh	Sitting	State vs Didar Singh & Ors.	CHI/6217/2013	PBRO03000 5212011	10 dated 27.01.2011	Chamkaur Sahib	420,406,12 0- B,465,467,4 68,471 IPC	Maximum imprisonment of 7 years with fine	27.09.2011	29.03.2014	N/A	29.03.2014	Awaiting for further order till 17.01.2026	Pb. & Hr. High Court, Chd. CRM-M-13500-2023	16	16	16	1.5 to 2 Years	-do-
51	Rupnagar	SDJM, Sri Anandpur Sahib	-----	Kanwar Pal Singh Rana	Former	Sohan Singh VS Kanwar Pal Singh Rana	COMI/5/2022	PBROA1000 00962022	IPC Complaint	IPC Complaint	500,506 IPC	2 Year	N/A	N/A	04.02.2022	N/A	Awaiting original file 23-01-2026	stayed by Ld. Addl. Sessions Judge, Rupnagar	4	4	4	2 Year	-do-
52	SAS Nagar	Sh Dinesh Kumar Wadhwa, CBI-1 Punjab, at Mohali Mohali		Swaran Singh Phillaur and Avinash Chander	Former	Enforcement Directorate Vs Jagjit Chahal & ors.	COMA/08/2017	PBSA01004 679-2017	ECIR/JLZO/2013 DT.25.03.2013	JALANDHAR ENFORCEMENT DIRECTORATE	U/S 45(1) OF PLMA 2002 FOR THE OFFENCE U/S 3 AND 4 OF PMLA	7 YEARS	12.07.2017	NA	NA	09.10.2018	Prosecution Evidence on 06.01.2025	No	68	67	01 Prosecution of 1.5 Year approx	The officer has been sensitized to dispose of the case expeditious as per the directions issued by Hon'ble Supreme Court	
53	SAS Nagar	Sh Dinesh Kumar Wadhwa, CBI-1 Punjab, at Mohali Mohali		Jaswant Singh	Sitting	Enforcement Directorate Vs Jaswant Singh & ors.	COMA/1/2024	PBSA01000 2072024	ECIR/JLZO/10/2022 DT.23.05.2022	JALANDHAR ENFORCEMENT DIRECTORATE	U/S 44 & 45 OF PLMA 2002 FOR THE OFFENCE U/S 3 R/w SEC 70 AND 4 OF PMLA	7 YEARS	04.01.2024	NA	NA	Charges Framed	Not Charge Consideration 09.01.2026	and No	20	0	20	02 Years approx	The officer has been sensitized to dispose of the case expeditious as per the directions issued by Hon'ble Supreme Court

Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
54	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot	PC/25/2023 797-2023	PBSA01003	06 dated 2023	Vigilance Beuro F S 1	13(1)(b), 13(2) P.C. Act	Life Impresone ment	05.05.2023	05.05.2023	05.08.2022	Charges Framed	Not Charge Consideration 30.01.2026 and NIL	35	0	35	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court	
55	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Sukhpal Singh Khaira	Former	Directorate of enforcement Vs Sukhpal Singh Khaira	COMA/01/2022	PBSA01000	ECIR/02/STF/2021 200-2022	ED	U/s 44, 45 of Prevention of Money laundering Act 2002	7 YEARS with fine	06.01.2022	06.01.2022	NA	27.10.2023	Prosecution evidence fixed 27.02.2026 and NIL	39	7	32	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court	
56	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Sunder Sham Arora	Former	State of Punjab vs Sunder Sham Arora	PC/60/2022 762-2022	PBSA01011	19/15.10.2022	Vigilance Bureau	U/s 8 PC Act	7 YEARS with fine	12.12.2022	12.12.2022	15.10.2022	18.09.2023	Further order 21.02.2026 and NIL	25	0	25	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court	
57	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Vijay Singla	Former	State of Punjab vs Pardeep Kumar	PC/24/2022 420-2022	PBSA01007	65/24.05.2022	Vigilance Bureau	U/s 7, PC Act	7A7 YEARS with Fine	23.07.2022	23.07.2022	24.05.2022	Charges Framed	Not Charge Consideration 14.01.2026 and NIL	19	0	19	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court	
58	SAS Nagar	Sh Hardip Singh, ADJ,Mohali		Sadhu Singh Dharamsot	Former	State Vs Sadhu Singh Dharamsot & Ors	PC/30/2022 860-2022	PBSA01007	07 06.06.2022	Vigilance Beuro F S 1	7,7A,13(1)(A)(2) P.C. Act 120BIPC & Life 409,420,46 5,467,468,4 71 IPC Added Later)	Impresone nt	06.08.2022	06.08.2022	06.06.2022	Charges Framed	Not Written Statement and reply 30.01.2026 and NIL	89	0	89	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court	
59	SAS Nagar	Sh Hardip Singh, ADJ,Mohali	-	SADHU SINGH DHARAMSOT	FORMER	ED VS SADHU SINGH DHARAMSOT	COMA/2/2024 001985-2024	PBSA01-001985-2024	ECIR/JLZO/11/2022	ED	Prevention of Money Laundering Act U/s 44,45, 3,4 PMLA	UPTO 7 YEARS WITH FINE	13.03.2024	-	11.11.2014	18.03.2025	Prosecution evidence 13.01.2026	-	13	-	13	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
60	SAS Nagar	Sh Hardip Singh, ADJ,Mohali	-	SADHU SINGH DHARAMSOT	FORMER	ED VS SADHU SINGH DHARAMSOT	COMA/3/2024 002013-2024	PBSA01-002013-2024	ECIR/JLZO/12/2023	ED	Prevention of Money Laundering Act U/s 44,45,3,4 PMLA	UPTO 7 YEARS WITH FINE	14.03.2024	-	11.11.2014	28.10.2025	Prosecution evidence 13.01.2026	-	28	-	28	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court
61	SAS Nagar	Sh Hardip Singh, ADJ,Mohali	-	Bikram Singh Majithia	FORMER	State Vs Bikram Singh Majithia	PC/31/2025	PBSA01-008140-2025	22/25.06.2025	Vigilance Bureau	13(1)(b), 13(2) P.C. Act	UPTO 10 YEARS WITH FINE	22.08.2025	22.08.2025	----	Charges Framed	Not Charge Consideration 17.01.2026 and -	273	-	273	2-3 Year approx	The officer has been sensitized to dispose of the case expeditiously as per the directions issued by Hon'ble Supreme Court	
62	SAS Nagar	Sh Harsimranjit Singh, ADJ,Mohali	-	Bikram Singh Majithia	FORMER	State Vs Bikram Singh Majithia	REMP	PBSA01-002672-2022		State Crime	25,27A,29 NDPS Act		Challan not presented till date				Challan not presented same be also awaited for 08.01.2026	-	-	-	-	-	

Sr. No.	District Name	Name of the Court	Name of the MP	Name of MLA	Sitting/Former	Title of the case	Case assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expect d time of completion of trial	COMMENTS OF DISTRICT & SESSIONS JUDGE
63	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Aman Arora Vs Rajinder Deepa	15/09.01.2024	PBSG01000 2702024	NA	NA	323, 452, 148, 149 IPC	7 years	NA	NA	NA	N/A	Consideration on 06.01.2026	No	0	0	0	Efforts are being made to dispose the case as early as possible	
64	Sangrur	Sh. Munish Singal, D & SJ Sangrur	NA	Sh. Aman Arora	Sitting	Rajinder Deepa Vs Aman Arora	34/14.03.2024	PBSG01002 3802024	NA	NA	323, 452, 148, 149 IPC	NA	NA	NA	NA	N/A	Argument on 06.01.2026	No	0	0	0	Efforts are being made to dispose the case as early as possible	
65	Sangrur	Sh. Balwinder Kumar, ADJ Sangrur	NA	Sh. Dhanwant Singh Ex. MLA	Former	State Vs Amrik Singh	58/16.09.2014	PBSG01000 0482004	132 of 18.05.2004	Dhuri	143,302,149 IPC	for life.	16.09.2004	28.11.2005	NA	28.11.2005	No order has been received from apex Court. Awaiting for further order on 02.04.2026	stayed	19	11	8	Case stayed from Hon'ble Supreme Court and further necessary steps be taken after awaiting orders of Hon'ble Supreme Court	This is stayed by Hon'ble Supreme Court of India
66	Sangrur	Sh. Jagmilap Singh Khushdil, Civil Judge (Sr. Div.), Sangrur	Mallikarjun Kharge	NA	Sitting	Hitesh Bhardwaj Vs Mallikarjun Kharge	COMI/ 40/2023	PBSG03006 9002023	NA	NA	499/500 IPC	2 years	NA	NA	06.06.2023	Not framed	None has appeared on behalf of the complainant despite calling the case several times since morning. Let notice to complainant be issued for 06.01.2026	No	0	0	0	Efforts are being made to dispose the case as early as possible	The Concerned Officer was directed to dispose off the case on Priority basis
SBS Nagar																							NIL
67	Sri Muktsar Sahib	Court of Sh. Mohinder Partap Singh Libra, JMIC, Malout	Sukhbeer Singh Badal	----	Former	State of Punjab Vs Sukhbeer Singh Badal Ex. Deputy Cheif Minister	UCR/119/2025	PBSMB1-004248-2025	232/08.10.2018	Lambi	353/356, 171-F, 143/147/506/379/149/188 IPC,	3 Years	05.12.2025	NA	NA	NA	Consideration 03-01-2026	NO	0	0	0	One Month	As per information received from the Judicial Officer, the case is expected to be disposed off within one month.
68	Sri Muktsar Sahib	Court of Sh. Mohinder Partap Singh Libra, JMIC, Malout	Sukhbeer Singh Badal	----	Former	State of Punjab Vs Sukhbeer Singh Badal Ex. Deputy Cheif Minister	UCR/120/2025	PBSMB1-004249-2025	220/19.09.2018	Lambi	341/323/506/427/148/149/188	02 Years	05.12.2025	NA	NA	NA	Consideration 03-01-2026	NO	0	0	0	One Month	As per information received from the Judicial Officer, the case is expected to be disposed off within one month.
69	Tarn Taran	Sh. Amandeep Singh, ACJM, Tarn Taran	N/A	1. Manjit Singh 2. Kultar Singh Sandhwa 3. Laljit Singh Bhullar	Sitting	State Vs Manjit Singh	174/06.09.2021	PBTTO30026 602021	276 dated 26.08.2020	Sadar Tarn Taran	188,269,270 IPC, 51-B Disaster Management Act	6 Months	06.09.2021	06.09.2021	N/A	03.06.2023	Further Orders / 07.02.2026	Yes	11	9	2	Six months after stay gets vacated	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024 by Mr. Justice Anupinder Singh Grewal and Ms. Justice Kirti Singh, Judge in CWP-PIL-29-2021 (O&M) and CWP-PIL-112-2023.
70	Tarn Taran	Sh. Jagjeet Singh, SDJM, Patti	N/A	Virsa Singh Valtoha	Former	State Vs Ranjit Singh	03/03.01.2022	PBTIA10000 282022	113 dated 14.08.2020	Valtoha	188,269 IPC, 51B Disaster Management Act	6 Months	24.12.2021	24.12.2021	N/A	Charge not framed yet	Further Orders / 30.01.2026	Yes	10	0	10	Three months after stay gets vacated	Proceedings stayed by Hon'ble High Court vide order dated 09.02.2024 by Mr. Justice Anupinder Singh Grewal and Ms. Justice Kirti Singh, Judge in CWP-PIL-29-2021 (O&M) and CWP-PIL-112-2023.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.12.2025.																						
Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge	
1	SH.RAHUL GARG, ACJM	SH. SUKHBIR SINGH BADAL	0	Former	Rajinder Pal Singh vs Sukhbir Singh Badal	NACT 692/2017	CHCH0300 0692017	0	0	U/S 500,501 IPC	0	0	31.01.2017	Charge not framed yet.	Copy of order dated 17.10.2025 passed by Hon'ble Punjab and Haryana High Court in CRM-M No. 41105 of 2020 received as per which the petition filed by Sukhbir Singh for quashing the present complaint has been dismissed. Accused not present today case adjourned 17.12.2025 appearance accused.	YES	8	IN PRELIMINARY EVIDENCE 6 EXAMINED	0	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	On perusal of the concerned file on dated 23.11.2025 Copy of order dated 17.10.2025 passed by Hon'ble Punjab and Haryana High Court in CRM-M No. 41105 of 2020 received as per which the petition filed by Sukhbir Singh for quashing the present complaint has been dismissed. Accused was not present on that day . Case was adjourned to 17.12.2025 for appearance of accused.	
2	SH.RAHUL GARG, ACJM	SH. Balwinder Singh Bhunder	SH. BIKRAMJIT SINGH MAJITHIA MLA AND SH.MALKIAT SINGH, EX.MLA	Former	State vs. Balwinder Singh Bhunder	PCH 4643/27.0 5.2021	CHCH0300 63022021	137/07.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charge not framed yet.	Certified copy of Orders dated 15.10.2024 in CRM-M No.24842, 18286 and 8807 of 2023 Hon'ble High court received and as per the matter has been adjourned Sine-die and interim order(s) in respect of the case has been continued. As such this file is ordered to be put up on 18.04.2026 for awaiting further order.	YES	7	0	7	SIX MONTH APPROX AS AND WHEN THE PROCEEDINGS START AGAIN	On perusal of the concerned case file on 29.11.2025 an application seeking exemption from personal appearance filed on behalf of 22 accused persons. Same were heard and in view of reason mentioned therein their personal appearance was exempted for that day only. No further order has been received from Hon'ble High Court. Case stands adjourned to 18.04.2026 for awaiting further order from Hon'ble High Court, Chandigarh.
3	SH.RAHUL GARG,ACJM	0	SH.SANDEEP SINGH	Former	STATE VS. SANDEEP SINGH	PCH 1558/28.0 8.2023	CHCH0302 24002023	168/31.12.2022	SECTOR- 26	U/S 354, 354-A, 354-B, 342, 506, 509 IPC	7 years	25.08.2023 AT 9:25PM BEFORE Ld.CJM	25.08.2023	NA	CHARGES FRAMED on 29.07.2024	File was taken up on 10.11.2025 as I will be going to Jaipur to attend police Judiciary Coordination on ICJS and other fields being conducted by Central Detective Training Institutes (BPR&D), Jaipur. Therefore case was adjourned to 20.12.2025 for evidence.	NO	45	4	41	WITHIN ONE YEAR FROM THE DATE OF APPEARANCE OF THE ACCUSED	On perusal of the concerned case file file was taken up on 10.11.2025 as Learned Presiding Officer was attending police Judiciary Coordination on ICJS and other fields being conducted by Central Detective Training Institutes (BPR&D), Jaipur. Therefore case was adjourned to 20.12.2025 for evidence.
4	SH.RAHUL GARG,ACJM	0	SH. HEERA SINGH GABRIA, EX MLA	Former	State vs. HEERA SINGH GABRIA, EX MLA	PCH 4642/27.0 5.2021	CHCH0300 63012021	139/09.08.2020	26	U/S 188 IPC	Upto 6 Month	27.05.2021	27.05.2021	0	Charges framed against some accused person who appeared. They have pleaded guilty and did not claim trial have been convicted and fined. Charges yet to be framed against remaining accused.	No prosecution witness was present or served for 10.11.2025. Case was adjourned to 17.12.2025 for prosecution evidence.	NO	6	0	6	THREE MONTH FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 10.11.2025 No prosecution witness was present or served for 10.11.2025. Case was adjourned to 17.12.2025 for prosecution evidence..

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.12.2025.																						
Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge	
5	SH.SACHIN YADAV, CJM	N.A	SH.GURMEET SINGH @ MEET , MLA	Sitting	STATE VS. GURMEET SINGH & ORS.	PCH.463 7/2021	CHCH0300 62152021	324 DT.24.10.2020	SECTOR-39, CHD.	U/S 188 IPC	Upto 6 months	26.05.2021	26.05.2021	0	28.02.2023	Vide order dated 09.02.2024 in CRM 5886 OF 2024 , CWP-PIL-29-2021 (O&M) & CWP-PIL-112-2023 Hon'ble High court has Stayed the Case proceedings For awaiting further orders from Hon'ble High court case adjourned to 22.12.2025	No	6	5	1	APPROXIMATELY THREE MONTHS	Case not listed during this month
6	SH.SACHIN YADAV, CJM	Sh. Bhagwant Singh Mann,MP (Now CM Punjab)	1. Sh.Harpal Singh Cheema. 2. Master Baldev Singh. 3. Ms.Baljinder Kaur 4.Sh.Gurmeet Singh Hayer 5. Sh.Manjeet Singh Bilaspuria 6.Sh.Aman Arora. 7. Sh.Narinder Sher 8. Sh.Jai Singh Rodhi 9. Ms.Sarabjeet Kaur Manka	Sitting	State vs Bhagwant singh Mann	Pch 5143/06.0 9.21	CHCH0301 20992021	01 Dt. 10.1.20	Police Station Sector 3, CHD.	U/S 188 IPC	Upto 6 months	13.10.2021	13.10.2021	0	Not yet framed.	Vide order dated 22.03.2023 CRM No.14540 of 2023 Hon'ble High court has directed to defer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 22.12.2025 for awaiting further order.	Yes	16	0	16	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	Case not listed during this month
7	SH.SACHIN YADAV, CJM	NA	1. Sh.Aman Arora. 2.Sh.Jarnail Singh. 3. Master Baldev Singh 4.Ms.Sarabjeet Kaur Manuke 5. Sh.Kulwant Singh Pandori 6.Sh.Jai Kishan Rori 7. Sh.Manjot Singh 8.Ms.Anmol Gagan Manni	Sitting	State vs AMAN ARORA & ORS.	Pch 1178/04.0 8.2022	CHCH0315 1642022	76/ 06.10.2021	PS3	U/S188, 186, 353, 332 IPC	Upto 3 years	04.08.2022	04.08.2022	0	Not yet framed.	Vide order in CRM No.21450, and in CRM 25489 of 2023 Hon'ble High court has directed to defer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 21.11.2025 for awaiting further order.	Yes	17	0	17	APPROXIMATELY THREE MONTHS AFTER THE VACATION OF STAY FROM HON'BLE HIGH COURT	On perusal of the concerned case file on 21.11.2025 an application seeking exemption from personal appearance filed on behalf of accused persons. Same were heard and in view of reason mentioned therein their personal appearance was exempted for that day only. No further order has been received from Hon'ble High Court. Case stands adjourned to 06.12.2025 for awaiting further order from Hon'ble High Court, Chandigarh.

Details of pending cases/complaints against MPs/MLAs in U.T.Chandigarh Sessions Division as on 31.12.2025.																						
Sr. No.	Name of the Court	Name of MP	Name of MLA	Sitting/ Former	Title of the case	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complaint	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments of Ld.District & Sessions Judge		
8	SH.SACHIN YADAV, CJM	NA	1. Sh.Bikram Singh Majithia (Sitting MLA) 2.Sh.Daljit Singh Cheema (Ex.MLA). 3. Pawan Tainnu (MLA sitting) 4. Sh.Surjeet Rakha, (EX.MLA) 5. Sh.NK Sharma, (MLA sitting) 6.Sh.Prem Singh Chandumajra (Ex MP) 7. Sh.Mahesh Inder Grewal (Ex,MP) 8. Sh.Kanwar Singh Rozi (MLA sitting)	Sitting & Former	State vs BIKRAM SINGH MAJITHIA & ORS.	Pch 1994/22.1 2.2022	CHCH0302 82782022	87/06.11.2021	PS3	U/S188, 186, 353, 332, 334 IPC	Upto 3 years	22.12.2022	22.12.2022	0	Not yet framed.	Vide order in CRMM No.14540 of 2023 Hon'ble High court has directed to defer the proceedings beyond the date fixed in Hon'ble High Court Now this file is ordered to be put up on 17.12..2025 for awaiting further order.	Yes	18	0	18	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	Case not listed during this month
9	SH.SACHIN YADAV, CJM	NA	1. Sh.Narinder Singh (Sitting MLA)	Sitting	State vs Sh.Narinder Singh & ORS.	Pch 2076/03.1 1.2023	CHCH0302 87582023	20/12.02.2023	PS39	U/ S147,149,32 3,332,353,1 88 IPC	Upto 3 years	02.11.2023	02.11.2023	0	Not yet framed.	None has appeared on behalf of accused Satwant Singh. Notice issued to accused Satwant Singh for 10.12.2025	No	21	0	21	FIVE MONTHS FROM THE DATE OF APPEARANCE OF ACCUSED	On perusal of the concerned case file on dated 18.11.2025 Proclamation issued against accused Subhash Sehgal received back duly executed . Statement of serving constable has already been recorded. Statutory period of 30 days has been lapsed, accordingly the accused Subhash Sehgal declared Proclaimed Person. An application seeking exemption from personal appearance filed on behalf of accused persons. Same were heard and in view of reason mentioned therein their personal appearance was exempted for that day only. Accused were directed to appear on the next date of hearing i.e. 28.11.2025. On dated 28.11.2025 an application seeking exemption from personal appearance filed on behalf of accused persons. Same were heard and in view of reason mentioned therein their personal appearance was exempted for that day only. Accused were directed to appear on the next date of hearing i.e. 29.11.2025. On dated 29.11.2025 accused persons namely Narinder Pal , Sunny Ahluwalia, Harbhajan Singh, Prabjot Kaur, Prem Kumar, Parminder Singh, Partap Singh, Gurwinder Singh were present in the court and their attendance were marked. Application Seeking exemption from personal appearance was filed on behalf of accused Kamaljeet Singh. Same were heard and in view of reason mentioned therein their personal appearance was exempted for that day only. Neither Accused Satwant singh nor anyone on his behalf appeared in the court on 29.11.2025. Notice was ordered to be issued to the accused Satwant Singh for 10.12.2025.